

(Copy of Lok Sabha Unstarred Question No. 7314)

PROSECUTION OF DIRECTORS OF SAMACHAR BHARATI LTD.

7314. SHRI SARDAR AMJAD ALI :
SHRI S. C. SAMANTA :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the Department of Company Affairs has expressed intention to prosecute the Samachar Bharati Ltd. and its Directors on a number of counts ;

(b) the reasons of the delay on the part of the officers of the Department in initiating such prosecutions ;

(c) whether a number of Directors have resigned in the last three months in protest against the management of Lala Dharam Vir backed by the Ministry of Information & Broadcasting ; and

(d) whether the management of this Government company is proposing voluntary liquidation without repaying the loan granted by the Union Government ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The Hon'ble Member may please refer to the reply given to Lok Sabha Question No. 3200 answered on 17th March, 1970.

(b) From the latest report received from the Registrar of Companies, Delhi, it appears that prosecutions have not been launched partly because a notice of petition said to have been filed in the Delhi High Court on behalf of the Company and its officer for relief under Section 633(2) of the Companies Act has been received by the Registrar of Companies, Delhi. Copy of the petition has not been served on the Registrar of Companies, Delhi so far.

(c) No, Sir. In the list of the Directors annexed to the Annual Return made upto 27-11-1969 (the latest filed in the Registrar's office), the Company has shown that Sarvashri Veda Vyasa, Prakash Vir and A. K. Jain ceased to be directors with effect from 27-11-1969. The Registrar of Companies has no information whether they have resigned in protest against the

management of Lala Dharam Vir. The question of this Ministry backing him does not arise.

(d) the Registrar of Companies, Delhi has no knowledge of any proposal about this Company going into voluntary liquidation.

(Copy of Lok Sabha Unstarred Question No. 3200)

MANAGEMENT OF SAMACHAR BHARATI NEWS AGENCY

3200. DR. P. MANDAL :

SHRI S. C. SAMANTA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Department of Company Affairs has received any representations from the Shareholders and other interested public regarding the management of the Samachar Bharati News Agency Ltd. ;

(b) whether the officers of the Department participated in the recent conference called by the Ministry of Information and Broadcasting in order to diffuse news agency ownership and other problems of the Samachar Bharati ; and

(c) what are the reasons of in-action of the Department to improve the working of this limited liability company with large loans due to the Central and State Governments ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED)

(a) and (b) Yes, Sir. The Department of Company Affairs was represented at the meeting of the representatives of the State Governments who are shareholders of this company, convened by the Ministry of Information and Broadcasting.

(c) Samachar Bharati is an independent news agency in which the Governments of Gujarat, Rajasthan, Madhya Pradesh, Bihar and Mysore together hold 19,000 shares out of a total of 19,248 shares comprised in the Share Capital of this company. The Central Government has not purchased any shares in this News Agency but it has advanced a loan of Rs. 1.50 lakhs with a view to improving the existing arrangements for the

collection and distribution of news and feature services in Indian languages, particularly in Hindi. Adequate steps have been taken to safeguard the interest of the Central Government with regard to this loan.

The company is a Government company in view of the fact that the State Governments hold together the bulk of the shares in this company. It is primarily for the State Governments which are major shareholders in the company to decide the line of action to be taken for improving its management. The Registrar of Companies, Delhi, however, proposes to initiate action against the company and its Directors for violation of the provisions of sections 210 and 220 of the Companies Act.

CENTRAL CATTLE BREEDING FARM AT ALAMADI

255 SHRI S A KHAJA MOHIDEEN : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer to Unstarred Question No 753 given in the Rajya Sabha on the 9th March, 1970 and state :

(c) whether Government have taken a decision to locate a central cattle breeding farm at Alamadi in Tamil Nadu ; and

(b) if so, the total cost of setting up the farm and the share of the Central Government and the date of starting the farm ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE) : (a) No, Sir

(b) Does not arise

CONSTRUCTION OF CUSTOMS BUILDING AT DHANUSHKODI

256 SHRI S A KHAJA MOHIDEEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Board of Rehabilitation has recommended to the Central Government for giving full financial aid to the Tamil Nadu Government to construct the Customs building at Dhanushkodi port ;

(b) if so, whether Government have agreed to this proposal ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION

(SHRI BHAGWAT JHA AZAD) :

(a) No, Sir

(b) and (c) Do not arise.

SETTLEMENT OF REPATRIATES FROM BURMA AND CEYLON

257 SHRI A S KHAJA MOHIDEEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that 1.13 lakh of repatriates out of 1.78 lakhs from Burma and Ceylon have been settled in Tamil Nadu ;

(b) if so, the quantum of aid given by the Central Government to the Tamil Nadu Government in this regard ;

(c) whether Government have received any communication from the Tamil Nadu Government to increase the quantum of aid ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) According to the information received from the Embassy of India, Rangoon, and the Government of West Bengal, in respect of repatriates from Burma, and the High Commission of India in Ceylon, in respect of repatriates from Ceylon, the total number of repatriates from Burma and Ceylon and those who have arrived in Tamil Nadu are as under :

	Total No	No arrived in Tamil Nadu
From Burma (upto 28-3-70)	1,78,510	95,217
From Ceylon (upto 28-2-70)	13,360	12,163
TOTAL	1,91,870	1,07,380

(b) Repatriates from Burma

Grants in-aid	. 102 47 lakhs
Loan 324 66 ,,

Repatriates from Ceylon

Grants-in-aid	. 52 55 lakhs
Loan 52.25 ,,

(c) and (d) In addition to the amounts indicated in part (b), proposals asking for a sum of Rs 29 39 lakhs, as per details given in the statement attached, have been received from the Government of Tamil Nadu